

SCHEDULE I

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PEMARI TECHNOLOGY PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	PEMARI TECHNOLOGY PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	26/08/2013
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES, KANPUR
4.	CORPORATE IDENTITY NUMBER /LIMITED LIABILITY IDENTITY/NUMBER OF CORPORATE PERSON	U72300UP2013PTC125341
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	102 JUDGE COLONY, SECTOR-P7/7, BUILDERS AREA, GAUTAM BUDDHA NAGAR, GREATER NOIDA, UTTAR PRADESH-201310
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	25.07.2024
7.	ESTIMATED DATE OF CLOSURE OF VOLUNTARY LIQUIDATION PROCESS	21.04.2025
8.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MR. ANKIT AGRAWAL ankitagrawalcs@gmail.com 62A, KK HOSPITAL ROAD NEAR SWAMVAR WEDDING HALL (RAJENDRA NAGAR), BAREILLY, UTTAR PRADESH-243122 +91- 9456600033 IBBI/IPA-002/IP-N01070/2020-2021/13514
9.	LAST DATE FOR SUBMISSION OF CLAIMS	23.08.2024

Notice is hereby given that the PEMARI TECHNOLOGY PRIVATE LIMITED has commenced voluntary liquidation on 25/07/2024.



The stakeholders of PEMARI TECHNOLOGY PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 23/08/2024, to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29/07/2024

Place: Bareilly



Sd/-

ANKIT AGRAWAL

Liquidator in the matter of voluntary liquidation of the
PEMARI TECHNOLOGY PRIVATE LIMITED
Reg. No.: IBBI/IPA-002/IP-N01070/2020-2021/13514

FORM A
PUBLIC ANNOUNCEMENT(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
ADISID ASSOCIATES PRIVATE LIMITED

1. NAME OF CORPORATE PERSON	ADISID ASSOCIATES PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	09/11/1998
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, DELHI
4. CORPORATE IDENTITY NUMBER/LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U65921DL1998PTC096988
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Prop. No. DTJ010, Ground Floor, DLF Tower B, Jasola, New Delhi 110025
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	26/07/2024
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Shashi Bhushan Prasad, E-43, LGF, PANCHSHEEL PARK, NEW DELHI - 110017 shashibpd@gmail.com, "011 44466973" Regn. No. - IBBI/IPA-002/IP-N00676/2018-2019/12114
8. LAST DATE FOR SUBMISSION OF CLAIMS	25/08/2024

Notice is hereby given that the ADISID ASSOCIATES PRIVATE LIMITED has commenced voluntary liquidation on FRIDAY the 26th DAY OF JULY, 2024.

The stakeholders of ADISID ASSOCIATES PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before SUNDAY the 25th DAY OF AUGUST, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date - 30/07/2024
Place - New Delhi
Shashi Bhushan Prasad
Name and Signature of the Liquidator

SCHEDULE I FORM A
PUBLIC ANNOUNCEMENT(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
PEMARI TECHNOLOGY PRIVATE LIMITED

1. Name of Corporate Person	PEMARI TECHNOLOGY PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	26/08/2013
3. Authority Under Which Corporate Person is Incorporated/Registered	REGISTRAR OF COMPANIES, KANPUR
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U72300UP2013PTC125341
5. Address of The Registered office And Principal office (If Any) of Corporate Person	102 JUDGE COLONY, SECTOR-P7/7, BUILDERS AREA, GAUTAM BUDDHA NAGAR, GREATER NOIDA, UTTAR PRADESH-201310
6. Liquidation Commencement Date of Corporate Person	25.07.2024
7. Estimated Date of Closure of Voluntary Liquidation Process	21.04.2025
8. Name, Address, Email Address, Telephone Number And The Registration Number of The Liquidator	MR. ANKIT AGRAWAL ankitagrawals@gmail.com 62A, KK HOSPITAL ROAD NEAR SWAMVAR WEDDING HALL (RAJENDRA NAGAR), BAREILLY, UTTAR PRADESH-243122 +91- 9456600033 IBBI/IPA-002/IP-N01070/2020-2021/13514
9. Last Date For Submission of Claims	23.08.2024

Notice is hereby given that the PEMARI TECHNOLOGY PRIVATE LIMITED has commenced voluntary liquidation on 25/07/2024.

The stakeholders of PEMARI TECHNOLOGY PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 23/08/2024, to the liquidator at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
ANKIT AGRAWAL
Liquidator in the matter of voluntary liquidation of the
PEMARI TECHNOLOGY PRIVATE LIMITED
Reg. No.: IBBI/IPA-002/IP-N01070/2020-2021/13514
Date: 29/07/2024
Place: Bareilly

DEBTS RECOVERY TRIBUNAL-II, DELHI.
4TH FLOOR JEEVAN TARA BUILDING,
PARLIAMENT STREET, NEW DELHI-110001

Notice under section 19(4) of the Recovery of Debts Due to Bank and Financial Institutions Act 1993 read with rule 12 & 13 of the Debts Recovery Tribunal (Procedure Rule 1993) in the matter of

OA NO. 224/2023 HSBC BANK LTD.	DATE: 06.05.2024 - APPLICANT
M/S M/S INTERNATIONAL & ORS.	- RESPONDENT
To,	
DEFENDANT	
D1. M/S M/S INTERNATIONAL 240 FIRST FLOOR SECT 19 DWARKA NEW DELHI - 75	

Form No. 3 [See Regulation-15 (1) (a)]/16(3)]
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)
1st Floor SCO 33-34-35 Sector-17 A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.
Case No.: OA/334/2023

Exh. No.: 22978

HDFC Bank VS TAHIR HUSSAIN AND OTHERS

To, (1) Tahir Hussain And Others : D/W/S/O- Ilyas Tahir Husain (BORROWER) Son Of Ilyas, Resident At House No. 152, Tikri Khara (31), Dhauj, District Faridabad, Near Masjid Haryana - 121004. Faridabad, Haryana (2) Defendant No. 2 - Sabra (CO-BORROWER)
Resident Of House No. 152, Tikri Khara (31), Dhauj, District Faridabad, Near Masjid Haryana - 121004.

SUMMONS

WHEREAS, OA/334/2023 was listed before Hon'ble Presiding Officer/Registrar on 14/05/2024. Whereas this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 2870257.50/- (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you the defendants are directed as under :- (i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted; (ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application; (iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties; (iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other, assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal; (v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 05/08/2024 at 10.30 A.M. failing which the application shall be heard and decided in your absence. Given under my hand and the seal of this Tribunal on this date: 17/05/2024.

Signature of the Officer Authorised to issue summons



छत्तीसगढ़ पर्यावरण संरक्षण मंडल

पर्यावास भवन, सेक्टर-19, नवा रायपुर अटल नगर, जिला- रायपुर (छ.ग.)

// सर्व संबंधित को सूचना //

भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली की अधिसूचना दिनांक 14.09.2006 (यथा संशोधित) के तहत सर्व संबंधित को सूचित किया जाता है कि मेसर्स अकलसरा डोलोमाईट क्वारी, (प्रो.- श्री रचित अग्रवाल), ग्राम-अकलसरा, तहसील- जैजैपुर, जिला - सक्ती के कुल क्षेत्रफल - 1.884 हेक्टेयर में प्रस्तावित डोलोमाईट (गौण खनिज) उत्खनन क्षमता - 80,000 टन प्रतिवर्ष के पर्यावरणीय स्वीकृति हेतु लोक सुनवाई बाबत छत्तीसगढ़ पर्यावरण संरक्षण मंडल में आवेदन किया गया है। उक्त प्रस्तावित परियोजना के संबंध में आपत्ति / सुझाव / टीका-टिप्पणी इस अधिसूचना के जारी होने के दिनांक से 30 दिवस के अंदर क्षेत्रीय अधिकारी, छ.ग. पर्यावरण संरक्षण मंडल, बिलासपुर के कार्यालय में मौखिक अथवा लिखित रूप से कार्यालयीन समय में प्रस्तुत की जा सकती है। इस परियोजना के लिए लोक सुनवाई दिनांक- 30/08/2024, दिन- शुक्रवार, समय- 11:00 बजे, स्थान- शासकीय अनुसूचित जनजाति कन्या आश्रम अकलसरा परिसर के समीप स्थित मैदान, तहसील- जैजैपुर, जिला-सक्ती (छ.ग.) में नियत की गई है। यह भी सूचित हो कि लोक सुनवाई के दौरान भारत सरकार, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के आफिस मेमोरेण्डम F No. 22-25 / 2000- IA, III दिनांक 14.09.2020 तथा कोरोना वायरस के नियंत्रण एवं रोकथाम हेतु शासन द्वारा जारी समस्त दिशा-निर्देशों का अक्षरशः पालन कराया जाना अनिवार्य होगा।

ई.आई.ए. अधिसूचना दिनांक 14:09:2008 (यथा संशोधित) के प्रावधानों के अनुसार ड्राफ्ट ई.आई.ए. रिपोर्ट, कार्यपालकसारा की प्रती (हिन्दी व अंग्रेजी में) एवं इसकी सी.डी. (साफ्ट कॉपी) जन सामान्य के अवलोकन / पठन हेतु कार्यालय कलेक्टर सक्ती, जिला-सक्ती, मुख्य कार्यपालन अधिकारी, कार्यालय, जिला पंचायत जांजीर, अनुविभागीय अधिकारी (रा.) कार्यालय, अनुविभागीय अधिकारी (रा.) सक्ती, जिला-सक्ती, कार्यालय जिला व्यापार एवं उद्योग केंद्र चांपा, जिला- जांजीर-चांपा, क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, व्यापार विहार पं. दीनदयाल उपाध्याय पार्क के पास, बिलासपुर, सरपंच / सचिव कार्यालय ग्राम पंचायत - अकलसरा, खमहरिया, छितापंडरिया, डूमरपारा, झालरौदा, छिकारौदा, नंदेली, भोथिया, गुचकुलिया, नवौद, तहसील- जैजैपुर, जिला - सक्ती (छ.ग.) डायरेक्टर, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, इंदिरा पर्यावरण भवन, जोरबाग रोड, नई दिल्ली, मुख्य वन संरक्षक, एकीकृत क्षेत्रीय कार्यालय, भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, अरण्य भवन, नार्थ ब्लॉक, सेक्टर-19, नवा रायपुर अटल नगर, रायपुर एवं मुख्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, पर्यावास भवन, नार्थ ब्लॉक, सेक्टर-19, नवा रायपुर अटल नगर, रायपुर (छ.ग.) में रखी गई है।

सदस्य सचिव

छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
नवा रायपुर अटल नगर, जिला-रायपुर (छ.ग.)

PERFECTPAC LIMITED

Regd. Office: 910, Chiranjiv Tower-43, Nehru Place, New Delhi-110019
Phone No. 011-26441015-18, Website: www.perfectpac.com
Email: complianceofficer@perfectpac.com
CIN No.: L72100DL1972PLC005971

EXTRACT OF UNAUDITED FINANCIAL RESULTS
FOR THE QUARTER ENDED JUNE 30, 2024

(₹ In lakhs except EPS)

PARTICULARS	Quarter Ended		Year Ended	
	30.06.2024	31.03.2024	30.06.2023	31.03.2024
	Unaudited	Audited	Unaudited	Audited
Total Revenue from operations	2,833.06	2,794.72	2,397.92	10,112.06

HERO HOUSING

Regd. Office: 09, Community Centre, Basar
Phone: 011 49267000, Toll Free Number: 1800 2
Website: www.herohousingfinance.co
Contact Address: Building No. 7, 2nd Floor, Co
New Delhi-

POSSESSION NOTICE FOR

(As per Appendix IV read with rule 8(1) of the Securitization and Reconstruction of Financial Assets and Insolvency Regulations, 2002 and in exercise of powers conferred under Interest (Enforcement) Rules, 2002, issued a demand for the amount mentioned in the notice. The borrower, having failed to repay the amount, and the public, in general, that the undersigned herein below in exercise of powers conferred on him of the said Rules.

The borrower, in particular, and the public in general property and any dealings with the property will be limited. The borrower, having failed to repay the amount, and the public, in general, that the undersigned herein below in exercise of powers conferred on him of the said Rules.

The borrower's attention is invited to provisions of sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the said Rules.

Loan Account No.	Name of Obligor (Legal Heir(s)/Legal Representative(s))
HHFDELHOU1800000399 & HHFDELLAP18000000692	Vijay Kumar Singh Babita Singh

Description of Secured Assets/Immovable Property: MASUNDHARA, GHAZIABAD-201012 having area measuring 20 Sq. mtr. Plot Bounded by: North: 9 House no. 13/517, West: House no. 13/519
Date: - 30/07/2024 Place: Delhi/NCR Sd/- Author

FORM

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
SKYLINE ASSOCIATES PRIVATE LIMITED

1. NAME OF CORPORATE PERSON	SKYLINE ASSOCIATES PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	26/07/2024
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	REGISTRAR OF COMPANIES, DELHI
4. CORPORATE IDENTITY NUMBER/LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72300UP2013PTC125341
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	102 JUDGE COLONY, SECTOR-P7/7, BUILDERS AREA, GAUTAM BUDDHA NAGAR, GREATER NOIDA, UTTAR PRADESH-201310
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	25.07.2024
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MR. ANKIT AGRAWAL ankitagrawals@gmail.com 62A, KK HOSPITAL ROAD NEAR SWAMVAR WEDDING HALL (RAJENDRA NAGAR), BAREILLY, UTTAR PRADESH-243122 +91- 9456600033 IBBI/IPA-002/IP-N01070/2020-2021/13514
8. LAST DATE FOR SUBMISSION OF CLAIMS	23.08.2024

Notice is hereby given that the SKYLINE ASSOCIATES PRIVATE LIMITED has commenced voluntary liquidation on FRIDAY the 26th DAY OF JULY, 2024.

The stakeholders of SKYLINE ASSOCIATES PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before SUNDAY the 25th DAY OF AUGUST, 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claim by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date - 30/07/2024
Place - New Delhi

OFFICE OF THE RECOVER
DEBTS RECOVERY TRIBUNAL

Paras Tower, 2nd Floor, Majra Niranjan

DEMAND

NOTICE UNDER SECTIONS 25
DEBTS & BANKRUPTCY ACT, 1993
SCHEDULE TO THE INSOLVENCY AND BANKRUPTCY ACT, 1993

RC/277/2023

CANARA BANK Versus M/S SUN

To

(CD 1) M/S SUN INDIA HANDICRAFTS
Wali Gali Near Ice Plant Moradabad
Pradesh Pin-244001.

(CD 2) MUNNA ALI S/O SH. MOHAMMAD
Nagar Dhimi Moradabad District M

This is to notify that as per the provisions of the Insolvency and Bankruptcy Act, 2016, the following orders have been passed by the Recovery of Debts Tribunal (Dehradun):

Rs. 82,42,164.02 (Rupees Eighty Two Lakh Four Thousand One Hundred Sixty Four and Two Paise only)

Yearly w.e.f. 07/03/2022 till realization of the said debt (Rupees One Lakh Forty Four Thousand One Hundred Sixty Four and Two Paise only)

2. You are hereby directed to pay the amount due against you (Jointly and severally) to the creditors of the said company, failing which the said company shall be liable to pay the said amount to the creditors of the said company.

Receipts of the notice, failing which the said company shall be liable to pay the said amount to the creditors of the said company.

